

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 104  
IA No. 575/JPR/2022  
CP No. (IB)- 97/7/JPR/2019  
Under Section 7 of IBC, 2016

**In the matter of:**

**Yaduka Financial Services Ltd.**

**...Financial Creditor/Applicant**

**Versus**

**SNG Realestate Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant	: Surojit Dasgupta, Adv. Nivedita R Sarda, Adv. Navneet Khera, Adv.
For the Respondent	: Naresh Kumar Sejvani, Adv.
For the RP	: Ajay Kumar Agarwal, Adv.

**ORDER**

Heard Mr. Sourajit Dasgupta, Adv. appearing on behalf of the Petitioner/  
Financial Creditor and Mr. Naresh Kumar Sejvani, Adv. for the Respondent/  
Corporate Debtor. Hon'ble NCLAT has passed an Order dated 11.04.2022 in  
which Hon'ble NCLAT has directed no further steps will be taken with regard to  
the Order passed by this Adjudicating Authority on dated 06.04.2022. **IA No.  
575/JPR/2022** under Rule 11 of NCLT, 2016 read with Section 12 of Contempt  
of Courts Act, 1971 has been filed by Mr. Ghanshyam Singhal against Mr. Satya  
Narayan Gupta, Suspended Director of the Corporate Debtor in CP No. (IB)-  
97/7/JPR/2019. Mr. Nivedita R Sarda, Adv. appearing on behalf of Applicant in  
**IA No. 575/JPR/2022** submits that Mr. Satya Narayan Gupta is representing

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himself as Director of the Corporate Debtor. Despite the fact that Corporate Debtor is under CIRP by Order of this Adjudicating Authority. In this regard, Mr. Ajay Kumar Agarwal, IRP is directed to seek clarifications from the Hon'ble NCLAT as to who will represent the Corporate Debtor for running the affairs of the Corporate Debtor. List the matter on 12.12.2022.

Sd-

(Prasanta Kumar Mohanty)  
Technical Member

Sd-

(Deep Chandra Joshi)  
Judicial Member

December 05, 2022